

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-404(PB)/2017

IN THE MATTER OF:

Durlum India Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Piccadily Hotels Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Divesh Goyal, Practicing Co. Secretary
Mr. Pankaj Aggarwal, Advocate

For the Respondent : Mr. Abhishek Kumar, Advocate

ORDER

Let this matter be placed before second Bench of New Delhi Bench as one of us [Hon'ble Ms. Deepa Krishan, Member (Technical)] has recused from the hearing.

List this matter before Bench No. 2 on 12th October, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
V. Sethi